

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL**  
**NEW DELHI**

**COMPANY APPEAL (AT)(INSOLVENCY) NO. 797 OF 2019**

**In the matter of:**

Meena V Kothari

Appellant

Vs

Maberest Hotels Pvt Ltd.

Respondent

Mr Pankaj Kumar, Proxy counsel for appellant.

Counsel appeared for Respondent but did not mark presence.

**ORDER**

**10.01.2020-** Learned counsel for the Respondent further seeks time to file reply. By way of last chance one week' time is granted. Rejoinder, if any, may be filed by the appellant within one week thereafter. Let the matter be fixed for **30.01.2020**.

**(Justice Jarat Kumar Jain)**  
**Member (Judicial)**

**(Mr. Balvinder Singh)**  
**Member (Technical)**

**(Dr. Ashok Kumar Mishra)**  
**Member (Technical)**

**Bm/bm**